GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1382 TO BE ANSWERED ON THE 10TH FEBRUARY, 2023

BOND PENALTY BY MEDICAL COLLEGES

1382. SHRI VISHNU DAYAL RAM:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is true that State Medical Colleges have the ability to decide the bond penalty pertaining to compulsory three-year service from MBBS and PG Doctors colleges;

(b) if so, whether the Government proposes to devise a regulatory framework to keep the increase of bond penalties in check; and

(c) if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR BHARATI PRAVIN PAWAR)

(a) to (c): All decisions regarding engagement, posting, transfer, promotions of healthcare professionals in public health facilities lies with the respective State/UT Governments. Accordingly, State Governments have their own policies regarding the use of bonds for medical graduates/ postgraduates passing out from medical colleges in the State, keeping in view of the healthcare needs of the State. The medical graduates and postgraduates passing from central medical institutes do not have to furnish any such service bonds.
